

**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
CRA No. 7054 of 2024**

(SHAHRUKH KHAN Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 25-06-2024

Shri Prem Singh Bhadouria-Advocate for appellant.

Shri Rohit Shrivastava-Panel Lawyer for respondent/State.

This is first Criminal Appeal under section 14-A(2) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Act, for grant of bail filed on behalf of appellant against the order dated 29/05/2024 passed in B.A. No.429/2024.

2. The appellant has been arrested on 10/04/2024 in connection with (FIR) / Crime No.140 of 2024 registered at Police Station- Dehat, District - Shvipuri for offences punishable under Sections 306, 34 of IPC and under Section 3(2)(v) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act.

3. Learned counsel for the appellant submitted that the as per prosecution version, the deceased was a young woman aged about 23 years and the present appellant is stated to be her neighbour. As per prosecution story, the deceased has died due to drowning and the prosecution alleges that present appellant was pressurizing the deceased to marry with him. Apart from this, there is no allegation. It is further stated that in fact, there was some relationship between the deceased and the present appellant and the family members of the deceased were objecting to the same and were not agreeable to the marriage of the present appellant with the deceased. It is further submitted that appellant is in custody since 10/04/2024 and even as per the prosecution case is concerned, there are no ingredients of abetment made out against the present appellant. That apart,

there is no pending criminal case against the present applicant and there is no possibility of his absconsion and tempering with the prosecution evidence. Hence, he prays for grant of bail to present appellant.

4. Learned Panel Lawyer for the State has opposed the contentions of the appellant.

5. Heard learned counsel for the parties at length and perused the case diary.

6. Considering the submissions advanced by the learned counsel for the parties, but without commending on the merits of the case, this Court is inclined to grant bail to the appellant but with some stringent conditions. It is hereby directed that the appellant shall be released on bail on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty Thousand only)** with two solvent surety of the like amount to the satisfaction of the trial Court concerned.

7. This order shall remain operative subject to compliance of following stringent conditions by the appellant:-

(a) The appellant will comply with all the terms and conditions of the bond executed by him.

(b) The appellant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts o the case so as to dissuade him from disclsoing such facts to the Court or to the Polce Officer, as the case may be.

(c) The appellant will cooperate in the trail and he shall not commit any offence similar to the offence of which he is accused;

(d) The appellant will not seek unnecessary adjournments during the trial;

(e) The appellant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

(f) The appellant shall not move in the vicinity/village of the complainant party where he/she resides in any manner.

(g) Appellant shall not try to contact the complainant party in person or thorough any digital/electronic media otherwise, benefit of bail shall immediately be withdrawn.

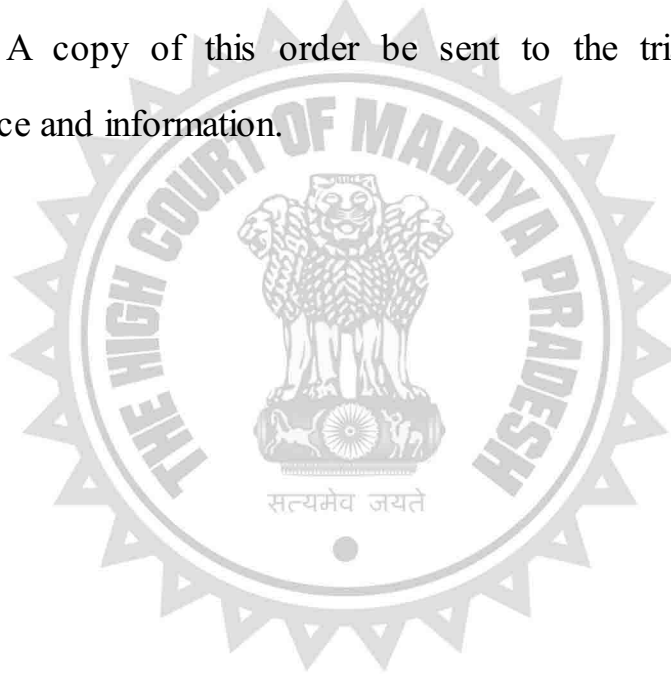
(h) The appellant shall not involve himself in any criminal activity in future otherwise, benefit of bail shall immediately be withdrawn.

(i) In case of bail jump, this order shall became ineffective.

8. Criminal appeal stands allowed and disposed of.

9. A copy of this order be sent to the trial Court concerned for compliance and information.

(Dubey)



**(VIVEK JAIN)
JUDGE**